

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAMSARA ENERGY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Samsara Energy Limited
2.	Date of incorporation of corporate debtor	20/09/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2007PLC218320
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1301, 13th floor, 90 Degree Magnus Block-EP, Plot No. Y-19 Sector-V, Salt Lake, Bidhan Nagar CK Market, Saltlake -700091, West Bengal (w.e.f. 15.05.2026) R.O as per NCLT Order: Unit No. 709, 7th Floor, Merlin Infinite, DN-51, Sector-V, Salt Lake City, Kolkata, North 24 Parganas, West Bengal, India – 700091
6.	Insolvency commencement date in respect of corporate debtor	16-10-2026
7.	Estimated date of closure of insolvency resolution process	14-04-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Registration number: IBBI/IPA-001/IP-P00170/2017-2018/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, Add: - 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020 Email: cirp.samsaraenergy@gmail.com
11.	Last date for submission of claims	03-11-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Samsara Energy Limited** on **16-10-2026**.

The creditors of **Samsara Energy Limited**, are hereby called upon to submit their claims with proof on or before **03-11-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-N. A.

Submission of false or misleading proofs of claim shall attract penalties.



J. Lohia

Mr. Jitendra Lohia
Resolution Professional
Samsara Energy Limited

Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339

Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020

Reg. Email - jitulohia@knjainco.com

AFA No: AA1/50083/02/300627/20090, AFA Valid up to – 30/06/2027

Date: 20-10-2026

Place: Kolkata